

[श्री मधु लिमये]

एकाउण्ट्स कमेटी की 64वीं रपट पर क्या कार्यवाही की है, उस पर वह जांच करे। मैं आपका ध्यान दिलाना चाहता हूँ कि जिस मेजर सिंह आफिसर कर्मांडिंग मलाड...

Mr. Speaker: You are going into the merits of it.

श्री मधु लिमये : आप अध्यक्ष महोदय, मेरी प्रार्थना सुनिये। यह रपट अब आई है, शनिश्चर को यह सत्र खत्म होने जा रहा है। इस लिये मैं निवेदन कर रहा हूँ कि मैंने आफिसर कर्मांडिंग मलाड—मेजर सिंह का मामला उठाया था और मुझे आश्वासन मिला था कि उसके बारे में जांच की जायगी। लेकिन अब पब्लिक एकाउण्ट्स कमेटी ने कहा है कि 30 नवम्बर को उनकी रपट आती है और पब्लिक एकाउण्ट्स कमेटी कहती है कि मेजर सिंह के खिलाफ आप जांच करिये, लेकिन ताज्जुब की बात है कि 16 दिसम्बर...

श्री अटल बिहारी वाजपेयी (बलरामपुर): यह कौन सी रिपोर्ट है ?

श्री मधु लिमये : डिफेक्टिव टायरस का, बह सेना की सुरक्षा का मामला है।

श्री अटल बिहारी वाजपेयी : रिपोर्ट तो अभी मेज पर रखी गई है, यह इन के पास कैसे छा गई है ?

श्री मधु लिमये : मैंने अभी देखा है, उस में क्या है। मेज से लिया।

Mr. Speaker: Both of you will please sit down. It has been presented only just now. I would request Mr. Madhu Limaye to write to me about that.

श्री मधु लिमये : शनिश्चर को यह सत्र खत्म हो जायगा। कल 9 अगस्त है—अगस्त क्रांति का दिन। लेकिन सेना में इतनी सड़ान आ गई है कि हम लोग चिन्तित हैं।

Mr. Speaker: You write to me about that and we can fix some time for a

discussion, half-an-hour or whatever it is.

श्री मधु लिमये : असल में यह प्रिवलेज का मामला है, कल मुझको उठाने दीजिये। पब्लिक एकाउण्ट्स कमेटी की सिफारिशों का जब अपमान होता है...

Mr. Speaker: Not now.

12.35 hrs.

STATEMENT RE THREATENED STRIKE BY ALL INDIA PORT AND DOCK WORKERS FEDERATION AT MAJOR PORTS

Mr. Speaker: You need not read the whole thing.

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): This is a long statement. I lay the statement on the Table of the House. [Placed in Library. See No. LT-1357/67].

Shri Nath Pai (Rajapur): Sir, I have gone through the statement laid on the floor of the House by the Minister of Transport and Shipping. May I request you to have a careful look at it? My adjournment motion arises out of the acceptance of the failure on the part of the Government. You must not have had enough time to read the statement. Kindly look at p. 2 of the statement....

Mr. Speaker: He has just laid it on the Table. You read it carefully.

Shri Nath Pai: I have read it most carefully. I have been supplied with a copy. I am the man concerned with the adjournment motion. I have got an extremely good point to submit to you.

Mr. Speaker: Why submit it here?

Shri Nath Pai: The adjournment motion is pending with you.

Mr. Speaker: That is true. Are you going to convince me here?

Shri Nath Pai: He has convinced you. My adjournment motion arises out of the acceptance of the failure on the part of the Government. Why should I take your time and the time of the House if my task is facilitated by the Minister? If you kindly look at p. 2, there is an admission of failure on the part of the Government and *prima facie* my adjournment motion becomes admissible. This is about the communication from the All India Port and Dock Workers' Federation that was sent to the Government on the 5th June. Today, I think, you will not hold me wrong, if I tell you it is 8th August. This document has been lying with the Government of India for more than seven weeks. I do not think I am wrong. You will perhaps agree with me. In view of the fact that the Government was alerted by the Port and Dock Workers' Federation that if their legitimate demands are not conceded and the Government do not open negotiations, they will be compelled to go on strike which they have been avoiding in the past. It is a most responsible and a patriotic body of trade union. It is this Government which is culpably guilty of neglecting their duty for the last seven weeks.

This is what the Minister says on the last page of his statement. He says:

"We have, therefore, invited the representatives of the Federation for talks with us this evening."

If the letter giving a warning of a strike decision was received seven weeks back, why did the Government allow the conditions to deteriorate to this day when the strike becomes inevitable? If this is not the failure, if this is not the negligence of duty, may I know what is this? I submit to you that you be pleased to admit my adjournment motion in view of the clear-cut admission of the failure on the part of the Government.

Shri S. M. Banerjee (Kanpur): The hon. Minister in his statement has stated . . .

Mr. Speaker: Are we discussing the statement now? If we are discussing the statement, I will have to call others also.

Shri S. M. Banerjee: Even after this statement, the strike is going to take place on the 10th. Today is 8th and there is no time left. I would request you that after going through the statement yourself, you may also come to the conclusion that there is a failure on the part of the Government and that the strike would have been averted if the Government was more vigilant in the beginning. I submit to you that an adjournment motion may kindly be admitted by you.

Shri S. Kundu (Balasore): Sir, this is a very important thing. No useful purpose will be served unless the Minister meets their representatives with an open mind. 2 lakh workers are involved here. There have been assurances given in the past and they have not been implemented. When you, Sir, were also the Minister-in-charge, at that time, you also had given some assurances. Now, this Minister is there. The assurances are given but they are not implemented. My only appeal to the hon. Minister is that he must have an open mind and try to see that the assurances which have been given are implemented.

12.40 hrs.

RE. UNLAWFUL ACTIVITIES (PREVENTION) BILL

Shri N. Sreekantan Nair (Quilon): May I submit something?

Mr. Speaker: I have allowed them to submit. He may also submit.

Shri N. Sreekantan Nair: Not about that. This is about the Business Advisory Committee's report. The time allotted for Unlawful Activities (Prevention) Bill is only five hours. There are 235 amendments suggested by the various members of this House. Those